

(c) and (d) Yes, Sir. Necessary investigations have been done and required action taken.

- (e) (i) Frequent drives are conducted against carrying of inflammable materials and dangerous goods in trains. Defaulters are booked under Section 164 of the Railways Act and cases are registered.
- (ii) Regular checks are being conducted against smoking in trains and the cases are registered against offenders under section 167 of Railways Act.
- (iii) Railways is providing fire extinguishers in locomotives, AC coaches, SLRs and Pantry cars for use in emergency.
- (iv) Surprise checks are carried out by the RPF/GRP and Commercial Staff on luggage & parcels in trains and stations. Checks are also being conducted on two wheelers booked for transportation by trains and action taken if vehicles are found with petrol in them. Officers and Supervisors also carry out surprise checks to ensure vigil on the part of RPF/GRP escorting staff.
- (v) Travelling public are being educated through Public Address System and Passenger awareness campaigns are being conducted through print and electronic media about the hazards of carrying inflammable material in trains.
- (vi) Surveillance cameras are installed at important railway stations to monitor the movements of suspected elements.
- (vii) All train escorting staff as well as station duty staff are trained to handle fire extinguishers and they are also briefed to inform the nearest fire service station in case of any eventuality.

#### **Requirement of railway locomotive and engines**

1605. SHRI SANTOSH BAGRODIA:

SHRI O.T. LEPCHA:

Will the Minister of RAILWAYS be pleased to state:

- (a) the projected requirement of railway locomotive and engines by the end of Eleventh Five Year plan;
- (b) whether the current capacity in the country could meet the requirement or whether Government proposes to expand the capacity of existing manufacturing facilities;
- (c) whether Government also propose to set up new manufacturing facilities with private participation and by when such facilities are likely to be commissioned; and
- (d) whether it is a fact that only limited number of private players have expressed interest in these projects and if so, the reasons for such lack of interest from private players?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) The projected requirement of diesel and electric locomotives is 1800 nos. each by the end of eleventh plan.

(b) The capacity of both Diesel Locomotive Works (DLW), Varanasi for diesel and Chittranjan Locomotive Works (CLW) for electric locos, is being augmented from 150 to 200 locos per annum.

(c) No, Sir. Ministry of Railways proposes to set up manufacturing unit for diesel locos at Marhowra and at Madhepura for electric locos. Both these units are approved for being set up as departmental Production Units at present.

(d) There are only two leading Original Equipment Manufacturers (OEM) of high horsepower diesel locomotives in the world both of whom had shown interest by responding to the Request for Qualification. For electrical locomotives, three leading OEM of high horsepower locomotives had shown interest by responding to the Request for Qualification.

#### **Railway projects in Uttar Pradesh and Andhra Pradesh**

1606. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of ongoing and new railway projects and the surveys in the country especially in Uttar Pradesh and Andhra Pradesh during the last three years and the current year, year-wise and State-wise;

(b) the progress regarding completion of said projects as on date;

(c) the details of funds allocated for the said projects and spent till date project-wise; and

(d) the time by when the said projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

#### **Separate railway zone for Kerala**

1607. SHRI P. RAJEEV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government is empowered to form Railway Zones for different parts of the country;

(b) if so, what is the criteria for fixation of Railway Zones in the country; and

(c) what are the reasons for not allowing a separate railway zone for Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) Yes, Sir.